

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.412/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th October 2017, 10.30 A.M

Name of the Company		Techno Fac Contracts (P) Ltd -Vs- Yatri Vihar Hospitality (P) Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Victor Dutta Operational Auditor
Anupita Halder.

V.D.
Anupita.H

2. Nilanjana Sen Corporate Debtor

N.S.
4/10/17

3. Smarajit Basu - Corporate Debtor

Smarajit Basu
4/10/17

4. Utsav Dutta - Corporate Debtor.

Utsav Dutta
4/10/17

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ORDER

The Ld. Counsel for the Operational Creditor and the Ld. Counsel for the Corporate Debtor are present.

It appears from the record that the Corporate Debtor has not filed any Board resolution.

The Ld. Counsel for the Operational Creditor made a request for adjournment on the ground that the Senior Counsel arguing the case, is not in station.

The Ld. Counsel for the Corporate Debtor made a request for allowing time to file the reply. Heard; the prayer of the Corporate Debtor is allowed. The Corporate Debtor may file reply within 10 days with copy to the opposite parties.

List on 25-10-2017.



(Jinan KR)
Member(J)



(Vijai Pratap Singh)
Member(J)